

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
LEGISLATIVE DEPARTMENT**

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**L O K   S A B H A**

**UNSTARRED QUESTION NO. 4098**

**TO BE ANSWERED ON FRIDAY, 24<sup>th</sup> MARCH, 2023**

**DELIMITATION IN ASSAM**

**4098. SHRI PRADYUT BORDOLOI:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the details of the delimitation exercise to be undertaken in the State of Assam;
- (b) the reasons for the delimitation exercise being done on the 2001 census instead of the 2011 census;
- (c) the details and the reasons of the decision taken by the Assam Government to merge four districts just before the delimitation order;
- (d) the details of the guidelines and methodology to be followed for the delimitation exercise in the State; and
- (e) the details of Parliamentary and Assembly constituencies that are to be increased post the delimitation exercise?

**ANSWER**

**MINISTER OF LAW AND JUSTICE  
(SHRI KIREN RIJJU)**

- (a) and (b): The Election Commission of India has been entrusted to undertake the delimitation exercise in the State of Assam under the provisions of section 8A of the Representation of People Act, 1950 (43 of 1950) and section 9 of the Delimitation Act, 2002 (33 of 2002). The provisions of articles 82 and 170 (3) of the Constitution of India and the Delimitation Act, 2002 (33 of 2002) provide for the delimitation exercise on the basis of 2001 census.

- (c): The Government of Assam has informed the following reasons for merger of the four Districts with its original Districts, as under:
- (i) Inadequate district machinery;
  - (ii) Difficulty in implementing Government schemes;
  - (iii) Disagreement on district boundaries; and
  - (iv) Difficulty in transfer of Government records etc.
- (d): The delimitation exercise in the State shall be done as per the procedure laid down in section 8A of the Representation of People Act, 1950, sections 9 of the Delimitation Act, 2002 and constitutional provisions applicable in this regard.
- (e): There is no provision to increase the number of existing Assembly or Parliamentary Constituencies in the State of Assam.

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